

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No.3072 of 2024

In

Company Appeal (AT) (Insolvency) No. 408 of 2024

IN THE MATTER OF:

Gupta Textiles
Through its A.R. Rohit Singla

...Appellant

Versus

Darshan Patel & Ors.

...Respondents

Present:

For Appellant : Mr. Nipun Gautam and Mr. Rajiv, Advocates

For Respondent : Mr. Navin Pahwa, Sr. Advocate with Mr. Karan Valecha, Advocate in I.A. No.3072 of 2024 and R-2 (in CA (AT) (Ins.) No. 408 of 2024)

O R D E R
(Hybrid Mode)

01.05.2024 This is an application filed by the Respondent No.2 praying for clarification in the order. Learned Counsel for the Applicant has referred to paragraph 11 of the judgment and seeks some clarification.

We are of the view that the directions in paragraph 11 are clear and does not require any clarification. However, Learned Counsel for the Applicant is correct in submission that plan amount offered by Successful Resolution Applicant was Rs. 1.05 crore. It has been inadvertently mentioned as Rs. 9.05 crores. The figures Rs. 9.05 crores is corrected as Rs. 1.05 crores. It is to be noted that correct figures has already been noted in paragraph 5 of the judgment.

We correct the figures Rs. 9.05 crores as Rs. 1.05 core in paragraph 11.
Rest of the prayers in the applications are rejected.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)

pks/nn